

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16138/2001

(From the judgement and order dated 04/09/2001 in CM 2182/01  
of The HIGH COURT OF DELHI AT N. DELHI)

ASCHARAJ LAL

Petitioner (s)

VERSUS

DILBAGH RAI OBEROI &amp; ANR.

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 23/11/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE BRIJESH KUMARFor Petitioner (s) Mr. Vipin Kumar Gupta,Adv.  
Mr. Aditya Kumar Chaudhary,Adv.  
Mr. Bharat Singh,Adv.  
Mr. Ugra Shankar Pd.,Adv.

For Respondent (s) Ms. Binu Tamta,Adv. (NP)

UPON hearing counsel the Court made the following  
O R D E R.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2Respondent No.1 is yet to be served. Learned  
counsel for the petitioner to take fresh steps for service.  
Dasti service in addition is permitted.

.SP1

(Neena Verma)  
Court Master(Radha Rani Bhatia)  
Court Master